MR. CHAIRMAN: Next question.

Joint sector management of industrial units

*357. SHRI SYED NIZAM-UD-DIN:
SHRI N. S. TALIB:
SHRIMATI MARGARET ALVA:†

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the names of the industrial units under the joint sector management; and

(b) the amount of profits made by these units during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) and (b) On the basis of the information made available by the Bureau of Public Enterprises a statement showing the names of central public sector enterprises in which there is equity participation by private Indian share-holders and foreign share-holders and the amount of profits made by these units during the last three years is laid on the Table of the House.

Statement

(Rs. lakhs)

	Enterprises	Net profit before tax		
		1973-74	1972-73	1971-72
1.	Goa Shipyard.	11	11	15
2.	Praga Tools Ltd.	(—)45	(—)108	(—) 126
3.	Central Warehousing Corporation	123	128	79
4.	Handicrafts & Handloom Export Corporation	23	9	(—) 17
5.	Indian Motion Pictures Export Corporation.	(—)20	(—)2	..
6.	Cashew Corporation of India.	395	341	213
7.	Project & Equipment Corpn.	21	66	81
8.	National Newsprint & Paper Mills Ltd.	85	2	8
9.	Sambar Salts Ltd. (Subsidiary of Hindustan Salts).	30	29	11
10.	Indian Consortium for Power Projects.	5	1	(—)4
11.	Cochin Refineries Ltd.	2	52	176
12.	Fertilizers & Chemicals (I) Ltd.	(—)197	(—)232	(—)382
13.	Lubrizol India Ltd.	110	102	108
14.	Madras Fertilizers Ltd.	308	(—)20	(—)107
15.	Madras Refineries Ltd.	671	625	346
16.	Indo Burma Petroleum Co. Ltd.	121	86	77
17.	Indian Oil International Ltd.	..	3	3
18.	Moghul Lines Ltd.	84	17	5

†The question was actually asked on the floor of the House by Shrimati Margaret Alva.

(Rs. lakhs)

Enterprises	Net Profit before tax		
	1973-74	1972-73	1971-72
19. Triveni Structurals Ltd.	(—)35	(—)55	(—)58
20. Engineering Projects India Ltd.	5	2	(—)9
21. Indian Telephone Industries	669	501	653
22. Singareni Collieries Ltd.	7	54	58
23. Sikkim Mining Corporation.	3	(—)1	(—)6
Lube India Ltd.	161	273	475
25. Sindu Resettlement Corpn.	..	..	..
26. Jessop & Co. Ltd.	(—) 442	(—)543	(—)556
27. Oil India Ltd.	1514	1448	1217
28. Bolani Ores Ltd.	5	4	4
29. Manganese Ore India Ltd.	(—)50	(—)40	1
30. Indian Explosives Ltd.	977	288	740
31. British India Corpn. Ltd.	89	65	114
32. Machinery Manufacturers Corpn. Ltd.	3	(—)24	(—)92
33. Scooters India Ltd.	Under construction.		
34. Balmer Lawrie & Co. (Subsidiary of IBP).	19	20	..
35. Bridge & Roof Co. of India (Subsidiary of IBP)	2	2	..
36. Biecco Lawrie Ltd. (Subsidiary of IBP).	(—) 31	4	..
37. Industrial Containers Ltd. (Subsidiary of IBP)	14	7	..
38. Steel Containers Ltd. (Subsidiary of IBP)	31	22	..
39. Hindustan Petroleum Ltd.	—data not available—		

SHRIMATI MARGARET ALVA: I would like to know from the hon. Minister whether experience has shown that the joint sector is more efficient or less efficient than the public sector? Which is correct?

SHRI T. A. PAI: The projects mentioned are also in the public sector. We had permitted the State Governments to have joint sector projects where a substantial capital was also brought in by the private sector. They have not been engaged in the Central sector. So, it is difficult to say. But all that I can say is that the public sector is quite capable of being managed equally well—as well as any other sector in this country.... (*Interruptions*).

SHRIMATI MARGARET ALVA: I would like to know whether the concept of the national sector, which is now being proposed, would be applicable to joint sector projects as well, and whether the Government is going to increase or decrease the role of the joint sector in the coming years?

SHRI T. A. PAI: Sir, many projects which have been approved for the State Industrial Development

Corporations, who have been waiting for somebody to come and put in 25 percent of the capital, have not been going through at all. And at this rate most of the Letters of Intent will remain Letters of Intent, because I do not think that in this country we should wait for any big house to come in and develop any project. I would very much wish that the public is also invited by the State Governments to participate in share capital and these are brought into existence. What I wanted to say that the labour must also be involved As we have found in the Scooters (India), the labour is very anxious to come in as shareholders.

SHRIMATI MARGARET ALVA: The question as to whether the joint sector would have a larger role or a decreasing role in future has not been answered.

SHRI T. A. PAI: The joint sector has not been quite popular because there is nobody who wants to put in 25 per cent of capital without taking the management in his hand. I do not think the joint sector will be quite popular.

SHRI BHUPESH GUPTA: Until recently, we had only three sectors, i.e. public sector, private sector—these were the two main sectors—and the joint sector. Now, we find from the Minister's statement that he has opened another sector, i.e. the national sector. He himself says that the public sector is doing well. It is well known that the monopoly capital has invaded our industry in a big way in order to carry out sabotage of our policies, apart from profiteering and all that. He has given the impression that the decision has been taken to open even the public sector undertakings like the Scooters (India) to private equity participation in the name of getting resources and making the labour shareholders. May I know why there is this attempted reversal of an established policy when there is no reference to this in the Industrial Policy Resolution of the Government of India, 1956? The monopoly capital has played havoc with our industry. I would like to know why the public sector is not democratised. In the name of getting participation of some private resources, you are throwing the door open to the monopoly sharks and others.

SHRI T. A. PAI: Sir, the Industrial Policy Resolution of 1956 says as follows:

> "Industries in the first category have been listed in Schedule A of This Resolution. All new units in these industries, save where establishment in the private sector has already been approved, will be set up only by the State. This does not preclude the expansion of the existing privately owned units, or the possibility of the State securing the cooperation of private enterprise in the establishment of new units when the national interests so require. Railways and air transport, arms and ammunition and atomic energy will, however, be developed as Central Government monopolies. Whenever cooperation with private enterprise is necessary, the State will ensure, either through majority participation in the capital or otherwise, that it has the requisite powers to guide the policy and control the operations of the undertaking."

SHRI BHUPESH GUPTA: Sir, I submit that you take that thing. He thinks that we are so unintelligent and ill-informed. You take that thing.

SHRI T. A. PAI: I would answer the question. I do not want any interruption in the meanwhile. If he would permit me, I would like to say that I do not think that anybody is unintelligent. They are very intelligent. What I am saying is that the Scooters (India) project was conceived by the Central Government in 1971 and approved by the Cabinet to have 51 per cent capital by the Central Government, 30 lakhs of rupees by the Innocenti, 20

per cent by the A.P.I. the rest of the capital through shares to the public. Innocenti shares have been taken over by the Central Government and A.P.I. has backed out. The question of issuing shares to the public has been presented to the Parliament in the report on Public Sector Undertakings of 1972-73. It is not a new idea that I have developed. But, unfortunately, this has been made a controversy as if I have been responsible for issuing the capital to the public. So, this is quite in accordance with the Government policy. All that I said was that this being the first instance where the capital was being also issued to the public, the employees also be made the share-holders. And this was declared at the time of the laying of the foundation and we are going ahead with it.

SHRI BHUPESH GUPTA: You kindly see, Sir. I am not raising a point of order. I am raising a point of commonsense and common knowledge. Where in this industrial Policy Resolution is the word 'national sector' used? Where in the Industrial Policy Resolution which you just read out is it said that the existing public sector undertakings should begin to partially de-nationalise themselves by selling the share to the big monopoly capital? It is one thing to talk about co-operation in the pioneering stage and it is another thing that the existing public sector undertakings are sought to be sold at the behest of the monopoly to the monopoly sector.

SHRI T. A. PAI: Sir, no where have I said that the existing public sector should be de-nationalised or that it should issue the share capital. Unfortunately, this has been attributed to me though on the Scooters (India) Limited, we stand on an entirely different footing.

MR. CHAIRMAN: Next Question.

AN HON. MEMBER: Sir, no supplementary on this?

MR. CHAIRMAN: It is sufficient. Next Question.

*358. [*The Questioners (Shri Subramanian Swamy, Shri D. Thengari and Shri Veerendra Patil, were absent. For answer* vide col. 34.35 *infra*].

CBI enquiry into the misuse of DMC's funds

*359. SHRI GUNANAND THAKUR:
SHRI JAGDISH JOSHI:
SHRI NATHI SINGH:
SHRI NAGESHWAR PRASAD SHAHI:
SHRI KALP NATH:

Will the Minister of HOME AFFAIRS be pleased to refer to the answer to Unstarred Question 982 given in the Rajya Sabha on 5th December 1974 and state:

(a) whether the CBI has completed investigations in all the remaining cases of alleged misuse of Delhi Municipal Corporation funds in the Karol Bagh and Civil Lines Zones;

(b) if so, what are the details thereof; and

(c) what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINSITRY OF HOME AFFAIRS (SHRI OM MEHTA): (a) to (c) The Central Bureau of Investigation has completed investigation in five out of ten cases. As indicated in the answer given in the Rajya Sabha earlier, complaint has been filed in court in one case and sanction of the Municipal Corporation of Delhi for the prosecution of certain officers is still awaited in regard to the remaining four cases.

श्री गुणानन्द ठाकुर : क्या सरकार को पता है कि इस संबंध में कुछ और भी ऐसे लोग हैं जिनके बारे में छानबीन अभी तक नहीं की गई है ?